

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 01.05.2024 AT 10:30 AM**

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.396/95/HDB/2022
NAME OF THE COMPANY	Uma Vani Indukuri & Asha Automine Pvt Ltd
NAME OF THE PETITIONER(S)	Tata Capital Financial Services
NAME OF THE RESPONDENT(S)	Uma Vani Indukuri & Asha Automine Pvt Ltd
UNDER SECTION	95 of IBC

ORDER

Present: Ld. Counsel Mr. Abhijeet Talwar for the Petitioner.

Ld. Counsel Ms. VS Sravya for the Personal Guarantor.

Mr. Ravuru Hari Prasad, Resolution Professional.

It is stated by the Ld. Counsel for the Petitioner that debt has already been taken over by the Tata Capital Limited. Accordingly, substitution application has to be moved and prays for time for filing of fresh application. Prayer is allowed.

Ld. Counsel for the Personal Guarantor prays adjournment for filing of objections to the RP report within 10 days. **Matter is adjourned to 24.07.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)